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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


T.P. No. 72/NCLT/AHM/2017 (New)  
Madhya Pradesh High Court Jabalpur Bench C.P. No. 48/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017**

Name of the Company: Integrated Tech-Infra Business Solution Pvt. Ltd.  
With  
Omega Power Infratech Pvt. Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	R. S. SRIVASTAVA	PCS	BOTH THE COMPANIES	
2.				

**ORDER**

Learned PCS Mr. Rajendra Sahay Srivastava present for Petitioner. None appeared for RD and OL.

Proof of service of notice on statutory authorities filed.

Representation of OL received.

Representation of Income tax authority received.

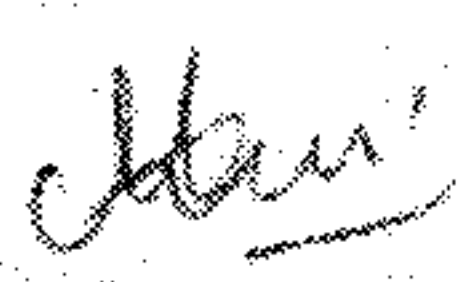
Learned Counsel for petitioner represented that no reply to file on the representation of OL.

No representation for RD and OL.

Reply on RD representation filed.

Petitioner PCs requested time to file application seeking extension of the date of completion of the scheme as resolved by the Board of directors of both the companies.

List the matter on 29.11.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 3rd day of November, 2017.